## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1866 ANSWERED ON:04.12.2014 LAWS FOR SENIOR CITIZENS Chavan Shri Harishchandra Deoram

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to introduce a new law or amend the existing law for the aid and protection of the rights and lives of the senior citizens in the country;
- (b) if so, the details thereof; and
- (c) if not, the other steps taken/proposed to be taken in this regard?

## **Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V.SADANANDA GOWDA)

- (a): No, Madam.
- (b): Does not arise.
- (c): The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 which inter-alia makes maintenance of parents/ senior citizens by their children/ relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; penal provisions for abandonment of senior citizens, medical facilities for senior citizens; and protection of life and property of senior citizens. The Act has been notified by all State Governments and Union Territories. The Act is not applicable in Jammu and Kashmir and Himachal Pradesh has its own Act.